

MR. DEPUTY SPEAKER :
The question is:

“That leave be granted to introduce a Bill to provide for grant of financial assistance to political parties in connection with the election of their candidates, by the Central Government, for ensuring their effective functioning and promoting sound democratic policy and for matters connected therewith and incidental thereto.”

The motion was adopted.

SHRI BALASAHEB VIKHE :
PATIL : I introduce the Bill.

15.33 hrs.

WAGES (REMOVAL OF
DISPARITY) BILL*

SHRI BALASAHEB VIKHE
PATIL (Kopergaon) : I beg to move for leave to introduce a Bill to provide for the removal of disparity in wages of employees in all establishments and for matters connected therewith.

MR. DEPUTY SPEAKER :
The question is:

“That leave be granted to introduce a Bill to provide for the removal of disparity in wages of employees in all establishments and for matters connected therewith.”

The motion was adopted.

SHRI BALASAHEB VIKHE :
PATIL : I introduce the Bill.

MR. DEPUTY SPEAKER :
George Fernandes. Absent. Then,
Shri Ramswarup Ram.

15.33 hrs.

SCHEDULED CASTES AND SCHEDULED TRIBES YOUTH EMPLOYMENT BILL.*

SHRI RAM SWARUP RAM
(Gaya) : I beg to move for leave to introduce a Bill to provide for job guarantee to Scheduled Castes and Scheduled Tribes educated youth.

MR. DEPUTY SPEAKER :
The question is:

“That leave be granted to introduce a Bill to provide for job guarantee to Scheduled Castes and Scheduled Tribes educated Youth.”

The motion was adopted.

SHRI RAM SWARUP RAM :
Introduce the Bill.

MR. DEPUTY SPEAKER :
Shri Raghunath Singh Verma—
absent.

Shri Viridhi Chander Jain—
absent.

Prof. Madhu Dandavate.

15.34 hrs.

DECLARATION AND PUBLIC
SCRUTINY OF ASSETS OF MINISTERS
AND MEMBERS OF PARLIAMENT
BILL.*

PROF. MADHU DANDAVATE
(Rajapur) : I beg to move for leave to introduce a Bill to provide for declaration and public scrutiny of

assets of Ministers and Members of Parliament.

MR. DEPUTY SPEAKER :
The question is :

“That leave be granted to introduce a Bill to provide for declaration and public scrutiny of assets of Ministers and Members of Parliament.”

The motion was adopted.

PROF. MADHU DANDAVATE
I introduce the Bill.

15.24 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 37, ETC.)

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

PROF. MADHU DANDAVATE :
I introduce the Bill.

15.34 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 16)

SHRI HARISH CHANDRA SINGH RAWAT (Almora) : I

beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRI HARISH CHANDRA SINGH RAWAT : I introduce the Bill.

15.35 hrs.

CONSTITUTION (AMENDMENT) BILL*

(AMENDMENT OF ARTICLE 16)

SHRIMATI CHENNUPATI VIDYA (Vijayawada) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER :
The question is :

“That leave be granted to introduce a Bill further to amend the Constitution of India.”

The motion was adopted.

SHRIMATI CHENNUPATI VIDYA : Sir, I introduce the Bill.

15.35 hrs.

CANTONMENTS (AMENDMENT) BILL

AMENDMENT OF SECTION 15, ETC).

SHRI HARISH CHANDRA SINGH RAWAT : (Almora) : I beg to move for leave to introduce a